

461 (Hindi and English (versions) published in Gazette of India dated the 17th February, 1973 containing Corrigendum to Notification No. S.O. 162 dated the 13th January, 1973 under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963. [Placed in Library. See No. LT-4336/73].

13.07½ hrs.

#### MESSAGE FROM THE PRESIDENT

MR. SPEAKER: I have to inform the House that I have received the following message dated the 28th February, 1973, from the President:

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on the 19th February, 1973."

13.08 hrs.

#### MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) 'In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 1st March, 1973, agreed to the following amendments made by the Lok Sabha at its sitting held on the 20th February, 1973, in the Diplomatic and Consular Officers (Oaths and Fees) (Extension to Jammu and Kashmir), Bill, 1972:—

##### Enacting Formula

1. That at page 1, line 1,—  
for "Twenty-third" substitute  
"Twenty-fourth".

##### Clause 1

2. That at page 1, line 4,—  
for "1972" substitute "1973".

(ii) 'In accordance with the provisions of rule 115 of the Rules of

Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 1st March, 1973, agreed to the following amendments made by the Lok Sabha at its sitting held on the 20th February, 1973, in the Seaward Artillery Practice (Amendment) Bill, 1972:—

##### Enacting Formula

1. That at page 1, line 1,—  
for "Twenty-third" substitute  
"Twenty-fourth".
2. That at page 1, line 4,—  
for "1972" substitute "1973".

13.10½ hrs.

#### CONSTITUTION (THIRTIETH AMENDMENT) BILL

SECRETARY: Sir, I lay on the Table a copy, duly authenticated by the Secretary of Rajya Sabha, of the Constitution (Thirtieth Amendment) Bill, 1972, passed by the Houses of Parliament and assented to, since a report was last made to the House on the 20th February, 1973.

#### ESTIMATES COMMITTEE

##### TWENTY-SEVENTH REPORT

SHRI K. N. TIWARY (Bettiah): I beg to present the Twenty-seventh Report of the Estimates Committee regarding action taken by Government on the recommendations contained in their Nineteenth Report on the Ministry of Industrial Development (Department of Industrial Development)—Industrial Licensing.

13.10 hrs.

#### PUBLIC ACCOUNTS COMMITTEE SEVENTY-THIRD REPORT

SHRI SEZHIAN (Kumbakonam): I beg to present the Seventy-third Report of the Public Accounts Com-

[Shri Sezhiyan]

mittee regarding action taken by Government on the recommendations contained in their Forty-fifth Report relating to Railways.

113.009 hrs.

#### BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 5th March, 1973, will consist of:—

- (1) Discussion on the Motion regarding rise in prices to be moved by Sarvashri Jyotirmoy Bosu and Samar Guha.
- (2) Consideration and passing of the Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1973, as passed by Rajya Sabha.
- (3) Consideration of any item of Government Business carried over from today's Order Paper.
- (4) General discussion on the General Budget for 1973-74.

SHRI G. VISWANATHAN (Wandiwash): Sir, are you allotting any time for a discussion on the Privilege Motion?

MR. SPEAKER: If you want to take up as a Privilege Motion, he raised certain questions and I will have to listen to the Law Minister as to what he says. I will call him next week and then see what I can do in this matter. When Mr. Shyamnandan Mishra came to me, he said that he wanted only a few minutes to raise this question. I told him that he could do it because every Member who is not satisfied with the answer to a question, can raise it under Direction 115 or Rule 377. But if he wants to treat it as a question of privilege, then I will have to examine and also see what the Law Minister

says to the points that he has raised in this House.

SHRI SHYAMNANDAN MISHRA (begusarai): Yesterday the Minister of Parliamentary Affairs said that he would fix a date for this purpose.

SHRI K. RAGHU RAMAIAH: In consultation with the hon. Speaker, a date will be fixed next week, because today is Friday, tomorrow is Saturday.

SHRI INDRAJIT GUPTA (Alipore): There was another pending matter. You had assured us that you would look into it and inform the House—that was regarding the odd relationship between the Malaviya Committee's Report and the Public Undertakings Committee. You had said that you would talk to the Chairman of the PUC and inform the House about it.

MR. SPEAKER: The letter from me has gone to the Chairman, and I very much hope that she will be able to meet me, and then I shall let you know.

SHRI K. RAGHU RAMAIAH: The date which Mr. Shyamnandan Mishra was asking, is in connection with what the hon. Speaker said. You, Sir, wanted to hear the law Minister and it is in that connection I have said that the date would be fixed in consultation with the hon. Speaker.

MR. SPEAKER: Throughout I had been under the impression that he raised it in the ordinary way, but if he is raising it as a privilege motion...

SHRI SHYAMNANDAN MISHRA: I have raised it under Rule 222....

MR. SPEAKER: When you said that you wanted three minutes, I allowed you. (*Interruption*).

SHRI SHYAMNANDAN MISHRA: For everybody's information I may say now that when I met you in the Chamber yesterday, I requested you that I wanted to raise it as a question of privilege. I told you so distinctly.